

Public Undertakings engaged in mining and development work of minerals, is being ensured by State Programming Boards and Central Geological Programming Board. Besides the All India Mineral Advisory Board deals with major questions of the working of mining laws and procedures and various development measures which would facilitate the increased utilisation of minerals resources.

(b) The Programming Boards and Minerals Advisory Board are working satisfactorily and producing useful results.]

CLOSURE OF MICA MINES IN ANDHRA PRADESH

906. SHRI N. R. MUNISWAMY : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that several mica mines in Andhra Pradesh have been closed down;

(b) if so, the reasons therefor; and

(c) whether any enquiry has been instituted thereon and with what result ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI NITI RAJ SINGH CHAUDHARY) : (a) The number of working mica mines in Andhra Pradesh during the years 1967, 1968 and 1969 were as 78, 60 and 56 respectively.

(b) The reasons for closure of mines were shortage of electricity, breakdown of machinery and unproductivity of the mines.

(c) Though no specific enquiry has been instituted, a Working Group on Mica has been constituted in January 1970 which is expected to take into account the closure of mines in the different mica mining regions of the country. The report of the Working Group is awaited.

राष्ट्रीयकृत बैंकों के निदेशक मण्डल

907. सरदार गुरचरण सिंह टोहड़ा :

श्री एस० ए० खाजा मोहिदीन :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि क्या यह सच है कि राष्ट्रीयकृत बैंकों के नवगठित निदेशक मंडलों में कोई भी संसद सदस्य शामिल नहीं किया गया है; यदि हाँ, तो इसके क्या कारण हैं ?

†[BOARDS OF DIRECTORS OF NATIONALISED BANKS

907. SARDAR GURCHARAN
SINGH TOHRA :

SHRI S. A. KHAJA MOHIDEEN:

Will the Minister of FINANCE be pleased to state whether it is a fact that no Member of Parliament has been included in the newly constituted Boards of Directors of the nationalised banks if so, what are the reasons therefor ?]

वित्त मंत्री (श्री वाई० बी० चव्हाण) : अभी हाल ही में, बैंकिंग समवाय (उपक्रमों का अभिग्रहण और हस्तान्तरण) अधिनियम 1970 की धारा 7(3) के अन्तर्गत, चौदह राष्ट्रीयकृत बैंकों के जो प्रथम निदेशक मण्डल गठित किये गये हैं, उनमें किसी संसद सदस्य को शामिल नहीं किया गया है। इन प्रथम निदेशक-मण्डलों को, अभिरक्षकों की सहायता से, बैंकों से सम्बद्ध विभिन्न प्रशासनिक विषयों के बारे में निर्णय करने होंगे और इसलिये इनकी बैठकें बार-बार बुलाने की आवश्यकता होगी। चूँकि प्रत्येक प्रथम निदेशकमण्डल का आकार छोटा है, इसलिये निदेशकों से सामान्यतः यह अपेक्षा की जाती है कि वे निदेशकमण्डल की सभी बैठकों में भाग लेंगे। इस संबंध में यह भी उल्लेखनीय है कि वे प्रथम निदेशकमण्डल अन्तरिम व्यवस्था के तौर पर बनाये गये हैं और इनके स्थान पर नये निदेशक-मण्डल उस समय नियुक्त किये जायेंगे जब उपर्युक्त अधिनियम की धारा 9 में उल्लिखित योजना तैयार हो जायगी और संसद के सम्मुख पेश कर दी जायगी। अनुमान है कि इस योजना में ऐसे प्रादेशिक सलाहकार निकाय गठित करने की व्यवस्था होगी, जिनमें सम्बद्ध क्षेत्र के विभिन्न दृष्टिकोण वाले व्यक्तियों का प्रतिनिधित्व होगा।

†[THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : There is no Member of Parliament included in the first boards of directors of the fourteen nationalised banks constituted recently under Section 7 (3) of the Banking Companies (Acquisition and Transfer of Undertakings) Act 1970. The first boards have to decide with the help of the Custodians various administrative matters relating to the banks and need to have frequent meetings. As each of the first boards is small in size the directors are normally expected to attend all meetings of the board. It may be mentioned that

†[] English translation.